

17/09/24

## FINANCIAL EXPRESS

**CORRIGENDUM TO THE REVISED FORM G**  
INVITATION FOR EXPRESSION OF INTEREST

**INVITATION FOR EXPRESSION OF INTEREST FOR "MAJESTIC HOTELS LIMITED" OPERATING PARK PLAZA, HOTEL AT LUHIANA, PUNJAB**

With reference to Revised Form G published in Financial Express, Economic Times, The Tribune & Punjabi Tribune on 16.09.2024, regarding the Invitation for Expression of Interest [Pursuant to Regulation 36A (1) of the Insolvency and Bankruptcy Code, 2016] of **MAJESTIC HOTELS LIMITED**, the point No. 11: Date of issue of provisional list of prospective resolution applicants: may be read as 06.10.2024 instead of 06.09.2024.

Sd/-  
Navneet Gupta, Resolution Professional  
Majestic Hotels Limited

IBBI Reg. No.- IBBI/PA-001/IP-P00361/2017-18/10619

Email: majestichotels.cip@gmail.com

Communication Address:- # 1598, Level 1, Sector 22-B, Chandigarh-160022

AFA valid Upto: 06.12.2024

Phone:- +91-98143-33213

Date:- 17.09.2024  
Place:- Chandigarh

**PICCADILLY AGRO INDUSTRIES LIMITED**

CIN: L01115HR1994PLC032244

Register Office: Village Bhadson, Umri Indri Road, Teh. Indri, Dist. Karnal, Bhadson, Haryana - 160017 • E-mail lid: piccadillygroup34@rediffmail.com

**NOTICE OF LOSS OF SHARE CERTIFICATES**

Notice is hereby given that the following Share Certificates issued by the Company are stated to be lost/misplaced and the registered holders thereof have applied to the Company for issue of Duplicate Share Certificates

Folio No.	Name of the Share Holder	Share Certificate No.	Distinctive Nos From	Distinctive Nos To	No. of Shares	Face Value
0007232	MAHENDRA KUMAR JOGANI	00152408	025351071	025351470	400	Rs. 10/-

The public is hereby warned against purchasing or dealing in any way with the above share certificates. Any person(s) who has / have any claim(s) with the company in respect of the said share certificate(s) should lodge such claim at its registered office at the address given above within 15 days of the publication of this notice after which no claim will be entertained and the company will proceed with issuance of duplicate share certificates.

FOR PICCADILLY AGRO INDUSTRIES LIMITED

SD/-

COMPANY SECRETARY

Place: Chandigarh

Dated: 16.09.2024

**DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)**  
1st Floor SCO 33-34-35 Sector-17 A, Chandigarh  
(Additional space allotted on 3rd & 4th Floor also)**Case No.: OA/756/2024**

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

UNION BANK OF INDIA

Exh. No.: 23455

VS

M/S ANMOL FOOD PRODUCTS THROUGH ITS PROPRIETOR  
SHRI VINESH SON OF SHRI BHIM SINGH.

- To,
- M/s Anmol Food Products Through Its Proprietor Shri Vinesh Son of Shri Bhim Singh R/o Village Aterna, District Sonapat Haryana-131023.
  - Shri Vinesh Son of Shri Bhim Singh R/o House No. 343, Manoli 35, Sonapat Haryana - 131023.

**SUMMONS**

WHEREAS, OA/756/2024 was listed before Hon'ble Presiding Officer/Registrar on 18/07/2024.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs.3241953.30/-** (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

- To show cause within thirty days of the service of summons as to why relief prayed for should not be granted.
- To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application.
- You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties.
- You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal.
- You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the

(This is only an advertisement)

**K.I.L.****KALANA**

Kalana Ispat Limited was originally Act, 1956, with a certificate of incorporation, dated on October 15, 2012. company, pursuant to a resolution passed consequently, the name of our Company upon conversion from private company to public company is Kalana Ispat Limited, Ahmedabad to our Company.

Regd. Office: 504, Ashwam

Corporate Office: C-918,

Tel: +91-814184

Corporate

**OUR PROMOTER: MR. AFTABHUSEN S KHANDWAWALA, MR.**

**PUBLIC ISSUE OF 49,38,000 EQUITY SHARES OF FACE VALUE EQUITY SHARE (INCLUDING A SHARE PREMIUM OF RS. 56 PER SHARES OF FACE VALUE OF RS. 10 EACH FOR CASH AT A PR MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESEI OF FACE VALUE OF RS. 10 EACH FOR CASH AT A PRICE OF RS ISSUE AND THE NET ISSUE WILL CONSTITUTE 37.87%AND 35.**

**THE ISSUE PRICE IS RS. 66 PER E**

In terms of Rule 19(2)(b)(i) of the Securities Contracts (Regulation) Act, 1956, the capital of our Company.

This Issue is being made through Fixed Price process in accordance with the Net Issue is allocated for Retail Individual Investors and the bodies or institutions, QIBs and Non-Institutional Investors. No portion will be added to the non-retail portion offered to the retail individual investors category is entitled to more than 10% of the total issue. The retail individual investors shall participate in the Issue only through an Application Support System (ASS) bank accounts and /or UPI IDs, in case of RIIs, if applicable, which are invited to "Issue Procedure" beginning on page 239 of this Prospectus of the Companies Act, 2013.

For further information

**ISSUE PROGRAMME****MINIMUM LOT SIZE: 2,000 EQUITY SHARES****ASBA\***

\* Application Supported by the bank account



UPI-Now available in ASBA through registered brokers

ASBA Bank

For details on ASBA and UPI process, please refer to the details given in ASBA and also please refer to section "Issue Procedure" beginning on page 239 also available on the website of the Stock Exchange and in the General Information document which can be downloaded from website of NSE at [www.nseindia.com](http://www.nseindia.com) and can be accessed is available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in).

The Application Forms which do not have the details of the Applicant's PAN, UPI ID (in case of RIIs using the UPI mechanism) and Beneficiary Account details are incomplete and rejected. In case DPID, Client ID and PAN mentioned in the application do not match with the DPID, Depository database, the application is liable to be rejected. Applicants' allotment of the Equity Shares in physical form. The Equity Shares on all dematerialised segment of the Stock Exchange.

**PROPOSED LISTING**

The Issue is being made in terms of Chapter IX of the Securities and Exchange Act, 1956 and Disclosure Requirements Regulations, 2018 (as amended from time to time). The Equity shares issued through the Prospectus are proposed to be listed on the National Stock Exchange of India Limited ("NSE-EMERGE"). Our Company has received approval from National Stock Exchange of India Limited for listing of our shares on the NSE-EMERGE. For the purpose of the Issue, the National Stock Exchange of India Limited.

**DISCLAIMER CLAUSE OF NATIONAL STOCK EXCHANGE**

"It is to be distinctly understood that the permission given by NSE should not be construed that the Offer Document has been cleared or approved by NSE."